

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 111
(IB)-1825(PB)/2019

IN THE MATTER OF:

Small Industries Development Bank of India	...	Applicant/Petitioner
Vs		
M/s. Radhay Sham Tandon Manufacturing Pvt Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 01.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

In IA-5087/2020 filed by the RP for an order of liquidation based on the CoC resolution with 100% voting, the Suspended-Director's counsel has raised objections against proceeding for liquidation of the Corporate Debtor.

The Resolution Professional himself appeared has categorically mentioned that various documents are available to show as to how the CoC was led to take a decision for order of liquidation, in the backdrop of this situation, we are of the view that it is necessary to



look into all those documents before adjudication of this application, therefore the RP is at liberty to file all those documents. Likewise, the Suspended-Director is also at liberty to file his affidavit without any fail by next date of hearing.

List IA-5087/2020 along with other pending applications for further hearing on **15.12.2020**.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

01.12.2020
Ritu Sharma